

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

20.

**IA-4531/2023 in C.P.(IB)/923(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.06.2024**

NAME OF THE PARTIES:

Axis Bank Limited

Vs

Talwalkars Healthclubs Limited

SECTION: 7, 66(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT Rules, 2016

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**ORDER**

1. Mr. Abhishek Thoke a/w Srija Singh i/b Alatheia Law LLP, Ld. Counsel for R1-R3 present. Megh Soni, Ld. Counsel for Respondents (Mr. Vinayak Gawande, Mr. Harsha Bhatkal and Mr. Ananta Gawande) present (VC). Mr. Devashish Godbole, Ld. Counsel for R8 present (VC). Mr. Raju R. Barai, Ld. Counsel for R13 present.
2. Counsel for R1 to R6, R8 & R13 appeared. They seek three weeks' time to file reply. Time granted.
3. Registry is directed to issue fresh notice to R7, R9 to R12, R14 to R16 and place on record the copy of notice a/w tracking report on the next date of hearing.
4. List this matter on **28.08.2024**.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)